

FIR No. 0572/20

PS Nihal Vihar

U/s 356/379/188 IPC

State Vs. unknown

25.08.2020

Present: Ld. APP for the State.

Applicant in person with Ld. Counsel Sh. Ayub Khan.

This order shall dispose of the application seeking release of mobile phone make VIVO Y91 Blue on superdari to the applicant.

Notice of this application was issued to IO. IO in his reply has submitted that he has also no objection qua the release of abovesaid mobile phone.

The articles has to be released as per directions of Hon'ble High Court in case titled as **Manjit Singh Vs. State in CrI. M.C. No. 4485/2013 dated 10.09.2014** wherein it has been held that :-

*"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles, taking photographs of such articles and a security bond.*

*60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Whenever necessary, the court may get the jewellery articles valued from a government approved valuer.*

*61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.*

Considering the facts and circumstances and law laid down by higher courts, articles in question as per seizure memo be released to its original owner subject to producing original bill and ID proof of owner on furnishing security bond as per valuation report. IO/SHO is directed to get done the valuation as well as photographs of the same prior to the release the same to the applicant as per directions of Hon'ble High Court.

Panchnama and photographs shall be filed in the court alongwith the chargesheet.

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FIR No. 0572/20

PS Nihal Vihar

U/s 356/379/188 IPC


State Vs. unknown

25.08.2020

Copy of this order be given dasti to applicant.

Copy of this order be also sent to IO/SHO concerned for compliance.

Record be sent back to concerned court.

  
(DEEPIKA THAKRAN)  
Duty MM- 1<sup>st</sup> West Distt. THC, Delhi  
26.08.2020.

FIR No. 382/19

PS Nihal Vihar

U/s 454/380/411/34 IPC

State Vs. Hament @ Ginni

26.08.2020

Present: Ld. APP for the State.

HC Rakesh is present .

HC Rakesh has stated that in the present FIR chargesheet has already been filed. In the cases where challan has already been filed there are directions from the office of Ld. CMM that concerned court shall look into the application filed therein.

Let this application be put up before the court of Sh. Pankaj Arora, Ld. MM, West District, Tis Hazari Courts, Delhi having the jurisdiction of PS Nihal Vihar on 27.08.2020 for consideration and further orders.

  
(DEEPIKA THAKRAN)

Duty MM- 1<sup>st</sup> /West Distt. THC, Delhi

26.08.2020.

FIR No. 748/19

PS Nihal Vihar

U/s 380/411/34 IPC

State Vs. Pawan @ Ankush

26.08.2020

Present: Ld. APP for the State.

HC Rakesh is present .

HC Rakesh has stated that in the present FIR chargesheet has already been filed. In the cases where challan has already been filed there are directions from the office of Ld. CMM that concerned court shall look into the application filed therein.

Let this application be put up before the court of Sh. Pankaj Arora, Ld. MM, West District, Tis Hazari Courts, Delhi having the jurisdiction of PS Nihal Vihar on 27.08.2020 for consideration and further orders.

  
(DEEPIKA THAKRAN)  
Duty MM- 1<sup>st</sup> /West Distt. THC, Delhi  
26.08.2020.

FIR No. 288/19

PS Nihal Vihar

U/s 379 IPC

State Vs. Pawan @ Ankush

26.08.2020

Present: Ld. APP for the State.

HC Rakesh is present .

HC Rakesh has stated that in the present FIR chargesheet has already been filed. In the cases where challan has already been filed there are directions from the office of Ld. CMM that concerned court shall look into the application filed therein.

Let this application be put up before the court of Sh. Pankaj Arora, Ld. MM, West District, Tis Hazari Courts, Delhi having the jurisdiction of PS Nihal Vihar on 27.08.2020 for consideration and further orders.

  
(DEEPIKA THAKRAN)

Duty MM- 1<sup>st</sup> /West Distt. THC, Delhi  
26.08.2020.

FIR No. 413/18

PS Nihal Vihar

U/s 392/34 IPC

State Vs. Pawan @ Ankush


26.08.2020

Present: Ld. APP for the State.

HC Rakesh is present .

HC Rakesh has stated that in the present FIR chargesheet has already been filed. In the cases where challan has already been filed there are directions from the office of Ld. CMM that concerned court shall look into the application filed therein.

Let this application be put up before the court of Sh. Pankaj Arora, Ld. MM, West District, Tis Hazari Courts, Delhi having the jurisdiction of PS Nihal Vihar on 27.08.2020 for consideration and further orders.

  
(DEEPIKA THAKRAN)  
Duty MM- 1<sup>st</sup> /West Distt. THC, Delhi  
26.08.2020.

FIR No. 621/20

PS Paschim Vihar West

26.08.2020

Present: Ld. APP for the State.

Sh. Ayub Ahmad Qureshi Id. Counsel for applicant.

This order shall dispose of the application seeking release of vehicle bearing no. DL-8SCT-0834 on superdari to the applicant Piyush.

Original RC and other documents are stated to be in the possession of the police however copy of RC as annexed is perused.

IO in his reply has submitted that during investigation vehicle no. DL-8SCT-0834 was seized and IO has also no objection qua the release of vehicle.

This Court is of the considered view that the vehicle has to be released as per directions of Hon'ble High Court in case titled as **Manjit Singh Vs. State in CrI. M.C. No. 4485/2013 dated 10.09.2014** wherein it has been held that :-

*“68. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.*

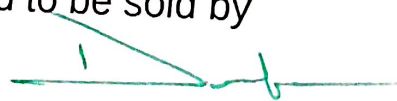
*69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*

*70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.*

*71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.*

*72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.*

*73. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by*



auction.”

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration number DL-8SCT-0834 be released to the applicant Piyush on furnishing security bond / indemnity bond as per valuation report of the vehicle. IO is directed to get the valuation done and also to get the photographs from all angles prior to releasing the same to the applicant as per directions of Hon'ble High Court.

Copy of this order be given dasti to the applicant.

Copy of the order be sent to the SHO concerned.

Panchnama and photographs (alongwith negative/CD) shall be filed in the court along with charge sheet.

Record be sent back to court concerned.

  
(DEEPIKA THAKRAN)

Duty MM- 1<sup>st</sup> /West Distt. THC, Delhi

25.08.2020.



FIR No. 421/2020  
PS: Maya Puri  
U/s. 356/379/411/34 IPC

26.08.2020

Present : Ld. APP for State.

Applicant in person.

This order shall dispose of the application seeking release of one gold chain on superdari to the applicant.

Notice of this application was issued to IO. IO in his reply has submitted that he has also no objection qua the release of gold chain.

The articles has to be released as per directions of Hon'ble High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013** dated **10.09.2014** wherein it has been held that :-

*“59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles, taking photographs of such articles and a security bond.*

*60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Whenever necessary, the court may get the jewellery articles valued from a government approved valuer.*

*61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.*


Considering the facts and circumstances and law laid down by higher courts, articles in question as per seizure memo be released to the applicant/ complainant on furnishing security bond as per valuation report. IO/SHO is directed to get done the valuation as well as photographs of the same prior to the release the same to the applicant as per directions of Hon'ble High Court.

Sl. No. 256/3791

Copy of this order be given dasti to applicant.

Copy of this order be also sent to IO/SHO concerned for compliance.

Record be sent back to concerned court.

  
(Deepika Thakran)  
Duty MM-I(Mahila Court-04)  
West/ THC/Delhi  
26.08.2020

FIR No. 319/20

PS Nihal Vihar

U/s 379/356/411/34 IPC

State Vs. Manoj Kumar

26.08.2020

Present: Ld. APP for the State.

Sh. R.B. Gaur Ld. Counsel for accused.

Vide separate statement made by Ld. Counsel for accused it is stated that counsel has instructions from accused to withdraw the present application however liberty to file it afresh has been sought for. In view of the said statement, the present application is disposed of as being withdrawn with liberty to file afresh.

  
(DEEPIKA THAKRAN)

Duty MM- 1<sup>st</sup> /West Distt. THC, Delhi

26.08.2020.

FIR No. 0112/20

PS Anand Parbat

U/s 356/379/34 IPC

State Vs. Himanshu

26.08.2020

Present: Ld. APP for the State.

Mohd. Ilyas Ld. Counsel for accused.

This bail application has been filed on behalf of accused Himanshu in the above mentioned case FIR wherein it is submitted that accused is in JC since 14.08.2020 and he is innocent and falsely implicated in the present case. It is further stated that accused is a young boy and only sole bread earner of his family. It is further stated that there are lot of chances that the accused make contact infection of Covid 19 in the jail. Hence present bail application is filed.

Reply to this application was sought wherein it is mentioned that accused is drug addict and involved in other two criminal cases and his family has no control upon him. With this prayer for dismissal of bail application has been made.

Consideration heard. Record is perused.

In the present matter, accused is already in judicial custody no recovery is to be effected from the applicant for which his custody is required by the police. Considering the facts and circumstances of the case, likely impact caused upon the career/future of accused and likely time to be taken in completion of investigation and for taking note of the fact that bail is a rule and jail is an exception, the accused is admitted to bail subject to furnishing the personal bonds in the sum of Rs. 10,000/- with one surety in the like amount subject to following conditions:-

1. He will not tamper the evidence or intimidate any of the witnesses.
2. He shall co-operate into the investigation and will appear before IO and Court as and when required and directed.
3. He will furnish his fresh address on record as and when he




anges the same.

4. He will not commit the same offence in future.

Accordingly, the application stands disposed of.

Copy of this order be given to the Id. Counsel for accused and copy of the same be also sent to jail superintendent for compliance.

Ahlmad is directed to send the record to concerned court.

  
(DEEPIKA THAKRAN)  
Duty MM- 1<sup>st</sup> /West Distt. THC, Delhi  
26.08.2020.

FIR No. 0134/20  
PS Anand Parbat  
U/s 307/34 IPC  
State Vs. Guddu  
26.08.2020

Present: Ld. APP for the State.

Sh. Datta Ram Ld. Counsel for applicant.

Reply filed. On perusal of reply it is found that reply filed by IO pertains to the second anticipatory bail application filed by the accused Guddu and the same is addressed to the court of Ld. District & Sessions Judge, Tis Hazari Courts, Delhi.

Let fresh reply be called from the IO as to this application for

28.08.2020

(DEEPIKA THAKRAN)  
Duty MM- 1<sup>st</sup> West Distt. THC, Delhi  
26.08.2020.

FIR No. 14149/20

PS Rajouri Garden

U/s 379/411/34 IPC

State Vs. Ravi

26.08.2020

Present: Ld. APP for the State.

Sh. Parminder Singh Ld. Remand Advocate for accused.

Arguments heard on the interim bail application. It is stated by the Ld. Counsel for the applicant that without going to the merits of the case he wants to press on interim bail as his case is falling under the guidelines passed by Hon'ble High Court of Delhi in its High Power Committee. Accordingly applicant/ accused Ravi be released on interim bail for a period of 45 days on furnishing his personal bond in the sum of Rs. 15,000/- to the satisfaction of jail superintendent.

Applicant/ accused shall surrender before the Jail Authority concerned after expiry of interim bail for the period of 45 days. Application stands disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for accused.

Copy of order be sent to jail superintendent for compliance.

This order be considered as release warrant too for the purpose of release of accused and no separate release warrant is required. Accordingly accused is directed to be released forthwith if not required in any other process of law.

  
(DEEPIKA THAKRAN)  
Duty MM- 1<sup>st</sup> /West Distt. THC, Delhi  
26.08.2020.

FIR No. 14149/20  
PS Rajouri Garden  
U/s 379/411/34 IPC  
State Vs. Ajay S/o Pyare Lal  
26.08.2020

Present: Ld. APP for the State.

Sh. Parminder Singh Ld. Remand Advocate for accused.

Arguments heard on the interim bail application. It is stated by the Ld. Counsel for the applicant that without going to the merits of the case he wants to press on interim bail as his case is falling under the guidelines passed by Hon'ble High Court of Delhi in its High Power Committee. Accordingly applicant/ accused Ajay be released on interim bail for a period of 45 days on furnishing his personal bond in the sum of Rs. 15,000/- to the satisfaction of jail superintendent.

Applicant/ accused shall surrender before the Jail Authority concerned after expiry of interim bail for the period of 45 days. Application stands disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for accused.

Copy of order be sent to jail superintendent for compliance.

This order be considered as release warrant too for the purpose of release of accused and no separate release warrant is required. Accordingly accused is directed to be released forthwith if not required in any other process of law.

  
(DEEPIKA THAKRAN)  
Duty MM- 1<sup>st</sup> /West Distt. THC, Delhi  
26.08.2020.



FIR No. 590/20

PS Rajouri Garden

U/s 25/54/59 A.Act

State Vs. Ravi S/o Mukesh

26.08.2020

Present: Ld. APP for the State.

Sh. Parminder Singh Ld. Remand Advocate for accused.

Arguments heard on the interim bail application. It is stated by the Ld. Counsel for the applicant that without going to the merits of the case he wants to press on interim bail as his case is falling under the guidelines passed by Hon'ble High Court of Delhi in its High Power Committee. Accordingly applicant/ accused Ravi @ Manish be released on interim bail for a period of 45 days on furnishing his personal bond in the sum of Rs. 15,000/- to the satisfaction of jail superintendent.

Applicant/ accused shall surrender before the Jail Authority concerned after expiry of interim bail for the period of 45 days. Application stands disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for accused.

Copy of order be sent to jail superintendent for compliance.

This order be considered as release warrant too for the purpose of release of accused and no separate release warrant is required. Accordingly accused is directed to be released forthwith if not required in any other process of law.

  
(DEEPIKA THAKRAN)  
Duty MM- 1<sup>st</sup> /West Distt. THC, Delhi  
26.08.2020.

FIR No. 590/20

PS Rajouri Garden

U/s 25/54/59 A.Act

State Vs. Ajay S/o Pyare Lal

26.08.2020

Present: Ld. APP for the State.

Sh. Parminder Singh Ld. Remand Advocate for accused.

Ld. Counsel for the applicant that without going to the merits of the case he wants to press on interim bail as his case is falling under the guidelines passed by Hon'ble High Court of Delhi in its High Power Committee. Accordingly applicant/ accused Ajay Kumar be released on interim bail for a period of 45 days on furnishing his personal bond in the sum of Rs. 15,000/- to the satisfaction of jail superintendent.

Applicant/ accused shall surrender before the Jail Authority concerned after expiry of interim bail for the period of 45 days. Application stands disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for accused.

Copy of order be sent to jail superintendent for compliance.

This order be considered as release warrant too for the purpose of release of accused and no separate release warrant is required. Accordingly accused is directed to be released forthwith if not required in any other process of law.

(DEEPIKA THAKRAN)  
Duty MM- 1<sup>st</sup> /West Distt. THC, Delhi  
26.08.2020.

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Police  
That the  
Chain before  
Hon'ble Court  
with

**FIR No.011275/20**  
**PS Paschim Vihar**  
**State Vs. Sahil**  
**U/s 379/411 IPC**

**26.08.2020**

Present : Ld. APP for State.

Sh. Tarun Sharma ld. Counsel for applicant (through VC)

Reply filed.

Put up for consideration on 27.08.2020.

(Deepika Thakran)  
Duty MM-I(Mahila Court-04)  
West/ THC/Delhi  
26.08.2020

CA  
BAIL  
APPLICA  
392/34 IPC  
CANC  
BAP  
A  
454/380/411  
34 IPC  
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00542/2  
R NO. 3

FIR No 649/20

PS Rajouri Garden

U/s 25/54/59 Arms Act

26.08.2020

Present; Ld. APP for the State.

Sh. M.K. Jain Ld. Counsel for applicant.

Reply filed. At request put up for consideration on 28.08.2020

(DEEPIKA THAKRAN)  
Duty MM- 1<sup>st</sup> /West Distt. THC, Delhi  
26.08.2020.

FIR No 649/20

PS Rajouri Garden


U/s 25/54/59 Arms Act

26.08.2020

Present; Ld. APP for the State.

Sh. M.K. Jain Ld. Counsel for applicant.

Reply filed. At request put up for consideration on 28.08.2020

  
(DEEPIKA THAKRAN)  
Duty MM- 1<sup>st</sup> /West Distt. THC, Delhi  
26.08.2020.

FIR No. 10718/20  
PS Paschim Vihar East  
U/s 379/411 IPC  
State Vs. Yogesh  
26.08.2020

Present: Ld. APP for the State.

Sh. Vijay Yadav Ld. Counsel for accused.

This bail application has been filed on behalf of accused Ravi in the above mentioned case FIR wherein it is submitted that accused has been falsely implicated in the present case and he is in JC since 23.08.2020. It is further stated that accused is the only earning member of his family. It is further stated that accused has clean antecedents and deep roots in society with no prior involvement in any other case. It is further stated that accused is no more required for further investigation. Hence present bail application is filed.

Reply to this application was sought wherein it is mentioned that accused caught red handed and alleged recovery of water moter has been effected from the possession of accused. With this prayer for dismissal of bail application has been made.

Consideration heard. Record is perused.

In the present matter, accused is already in judicial custody no recovery is to be effected from the applicant for which his custody is required by the police. Considering the facts and circumstances of the case, likely impact caused upon the career/future of accused and likely time to be taken in completion of investigation and for taking note of the fact that bail is a rule and jail is an exception, the accused is admitted to bail subject to furnishing the personal bonds in the sum of Rs. 10,000/- with one surety in the like amount subject to following conditions:-

1. He will not tamper the evidence or intimidate any of the witnesses.
2. He shall co-operate into the investigation and will appear before IO and Court as and when required and directed.
3. He will furnish his fresh address on record as and when he



FIR No. 10718/20  
PS Paschim Vihar East  
U/s 379/411 IPC  
State Vs. Yogesh  
26.08.2020

changes the same.

4. He will not commit the same offence in future.

Bailbonds are furnished and accepted. Original ID and solvency proof of surety seen and returned. Accordingly, the accused is directed to be released forthwith if not required in any other process of law.

Personal bonds of the accused be sent to the Jail superintendent concerned for attestation of signature thereupon and the same be returned after doing the needful to the concerned court.

Accordingly, the application stands disposed of.

Copy of this order be given to the Id. Counsel for accused and copy of the same be also sent to jail superintendent for compliance.

Ahlmad is directed to send the record to concerned court.

  
(DEEPIKA THAKRAN)  
Duty MM- 1<sup>st</sup> West Distt. THC, Delhi  
26.08.2020.

FIR No. 0112/20  
PS Anand Parbat  
U/s 356/379/34 IPC  
State Vs. Himanshu  
26.08.2020

Present: Ld. APP for the State.  
Mohd. Ilyas Ld. Counsel for accused.

This bail application has been filed on behalf of accused Himanshu in the above mentioned case FIR wherein it is submitted that accused is in JC since 14.08.2020 and he is innocent and falsely implicated in the present case. It is further stated that accused is a young boy and only sole bread earner of his family. It is further stated that there are lot of chances that the accused make contact infection of Covid 19 in the jail. Hence present bail application is filed.

Reply to this application was sought wherein it is mentioned that accused is drug addict and involved in other two criminal cases and his family has no control upon him. With this prayer for dismissal of bail application has been made.

Consideration heard. Record is perused.

In the present matter, accused is already in judicial custody no recovery is to be effected from the applicant for which his custody is required by the police. Considering the facts and circumstances of the case, likely impact caused upon the career/future of accused and likely time to be taken in completion of investigation and for taking note of the fact that bail is a rule and jail is an exception, the accused is admitted to bail subject to furnishing the personal bonds in the sum of Rs. 10,000/- with one surety in the like amount subject to following conditions:-

1. He will not tamper the evidence or intimidate any of the witnesses.
2. He shall co-operate into the investigation and will appear before IO and Court as and when required and directed.
3. He will furnish his fresh address on record as and when he





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nges the same.

4. He will not commit the same offence in future.

Accordingly, the application stands disposed of.

Copy of this order be given to the Id. Counsel for accused and

copy of the same be also sent to jail superintendent for compliance.

Ahlmad is directed to send the record to concerned court.

(DEEPIKA THAKRAN)  
Duty MM- 1<sup>st</sup> West Distt. THC, Delhi  
26.08.2020.

No. 61/20

Paschim Vihar West

328/392/411/34 IPC

State Vs. Mool Chand @ Upender

08.2020

Present: Ld. APP for the State.

Sh. Avdesh Sharma Ld. Counsel for applicant/ accused.

Vide order dt. 21.08.2020, Ms. Vrinda Kumari, Ld. Duty ASJ, West District has granted regular bail to accused Mool Chand @ Upender subject to furnishing of personal and surety bonds to tune of Rs.30,000/-. In compliance of said order bailbonds are furnished and accepted. Original ID and solvency proof of surety seen and returned.

Personal bonds of the accused be sent to the Jail superintendent concerned for attestation of signature thereupon and the same be returned after doing the needful to the concerned court.

Accordingly, the application stands disposed of.

The present record be tagged with the application for record.

Copy of this order be given to the Id. Counsel for accused and

copy of the same be also sent to jail superintendent for compliance.

  
(DEEPIKA THAKRAN)

Duty MM- 1<sup>st</sup> /West Distt. THC, Delhi

26.08.2020.

FIR No. 400/20

PS Maya Puri

U/s 25/54/59 Arms Act

State Vs. Sunny Ram Kishan @ Chotiwalla

26.08.2020


Present: Ld. APP for the State.

Sh. Parminder Singh Ld. Remand Advocate for accused.

Fresh reply filed apprising this court about the status of date of filing the chargesheet in the concerned court. It is mentioned in the reply that chargesheet has already been filed on 15.07.2020 before the Ld. Duty MM. This is an application seeking interim bail and since the challan has already been filed let the same be put up before the concerned court for disposal in accordance with law.

Copy of this order be given dasti to Ld. Counsel for accused as well as to the jail superintendent for intimation for the accused.

Put up before concerned court on 28.08.2020

  
(DEEPIKA THAKRAN)  
Duty MM- 1<sup>st</sup> /West Distt. THC, Delhi  
26.08.2020.

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E-FIR No. 029262/19  
PS: Hari Nagar  
U/s 379 IPC

24.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.  
Applicant with Id. Counsel.  
**Court is convened through VC (CISCO Webex).**  
Reply not received.  
Be called for 26.08.2020.

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
24.08.2020

26-8-2020  
PA. Ld. APP for State.  
Sh. Tejender Singh Id. Counsel  
JD is called in person with  
CME file on 28-8-2020.

D  
महानगर इन्स्पेक्शन, महिला कोर्ट-04  
Metropolitan Magistrate, Mahila Court-04  
26-8-2020

**FIR No. 421/2020**

**PS: Maya Puri**

**U/s. 356/379/411/34 IPC**

**26.08.2020**

Present : Ld. APP for State.

Applicant in person.

This order shall dispose of the application seeking release of one gold chain on superdari to the applicant.

Notice of this application was issued to IO. IO in his reply has submitted that he has also no objection qua the release of gold chain.

The articles has to be released as per directions of Hon'ble High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014** wherein it has been held that :-

*“59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles, taking photographs of such articles and a security bond.*

*60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Whenever necessary, the court may get the jewellery articles valued from a government approved valuer.*

*61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.*

Considering the facts and circumstances and law laid down by higher courts, articles in question as per seizure memo be released to the applicant/ complainant on furnishing security bond as per valuation report. IO/SHO is directed to get done the valuation as well as photographs of the same prior to the release the same to the applicant as per directions of Hon'ble High Court.

2020 U/S '5-

Copy of this order be given dasti to applicant.

Copy of this order be also sent to IO/SHO concerned for compliance.

Record be sent back to concerned court.

  
(Deepika Thakran)

Duty MM-I(Mahila Court-04)

West/ THC/Delhi

26.08.2020

FIR No. 715/20

PS Nangloi

U/s 356/379/34 IPC

State Vs. Rahul @ Khapitar

25.08.2020

Present: Ld. APP for the State.

Sh. Parminder Singh Ld. Remand Advocate for accused.

Arguments heard on the interim bail application. It is stated by the Ld. Counsel for the applicant that without going to the merits of the case he wants to press on interim bail as his case is falling under the guidelines passed by Hon'ble High Court of Delhi in its High Power Committee.

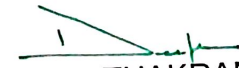
Reply received from the IO wherein it is stated that alleged stolen mobile phone was recovered from the possession of accused and there is terror of applicant as he is Bad character in the area. It is further stated that applicant and witnesses are residing in the same locality and he gives threat to the complainant and witnesses. It is further mentioned that during interim parole/ bail of 45 days he had committed the offence of snatching in two other case and he can jump the bail. With this prayer for dismissal of present application is made.

Heard.

Considering the submissions made in the reply this court is of the opinion that there are serious allegations against the accused and since the same / similar offence alleged to have been committed by the accused even being on interim bail, he deserves no leniency and hence the bail application so filed is accordingly dismissed.

Accordingly present application is disposed of as dismissed.

Copy of order be given dasti to Ld. Counsel for accused and IO and copy of order be sent to concerned jail superintendent for intimation to the accused.

  
(DEEPIKA THAKRAN)

Duty MM- 1<sup>st</sup> /West Distt. THC, Delhi

26.08.2020.